

- (ii) To decide the financial outlay for implementing the approved programmes/projects/missions/activities/schemes. The Committee shall also decide the amount to be projected by each Secretary in their Demands for Grants for obtaining the approval of the Parliament. There will be no need to follow separately the prescribed EFC/PIB procedures after the investment decision is taken by the Empowered Committee.
- (iii) To allocate foreign exchange for the implementation of the programmes.
- (iv) To order execution of the civil works and purchase of stores without employment of agencies like CPWD, DGS&D.
- (v) Full powers in regard to the personal matters such as creation of posts, mobility of personnel, securing special services of scientists, consultant, professionals and consultancy organisations; hiring of residential accommodation.
- (vi) To frame its own rules and procedures in the interest of the speedy implementation of the decisions.

The Committee will be serviced by the Department of Science & Technology.

Servicing by H.A.L.

2438. SHRI RUPCHAND PAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Hindustan Aeronautics Limited has been servicing private airlines for the past few years; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b). With a view to diversifying its product/service range and enlarging its customer base, HAL has undertaken civil aircraft maintenance for private operators. It has carried out check-B and check-C on Boeing 737 aircraft and is making arrangements for being able to carry out more extensive servicing of these and other aircraft.

Delegation of Powers to Securities Exchange Board of India

2439. SHRI GEORGE FERNANDES: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Company Affairs has delegated some of its prosecution powers to the Securities Exchange Board of India (SEBI); and

(b) if so, the details thereof with reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) Yes, Sir.

(b) The Government have authorised an officer of Securities & Exchange Board of India (SEBI) to file complaints in respect of offences under sections 56(3), 59(1), 63, 68, 73(2)/(2B), 113(2) and 207 of the Companies Act,